

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CALCUTTA

No. M.A.614 of 98
(O.A.1164 of 97)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

GOPA MAZUMDAR

VS

UNION OF INDIA AND ORS.

For the applicant : Mr. S.P. Bhattacharjee, counsel

For the respondents : Mr. R.K. De, counsel (off. res.)
Mr. S. M. Mookerjee, counsel (Pvt. res.)

Heard on : 02.02.99

Order on : 02.02.99

ORDER

As per directions contained in the order dated 26.11.98 passed by the Hon'ble High Court, Calcutta in WP.CT.516/98 arising out of the O.A.1164/97, Smt. Gopa Mazumdar the applicant filed application for adding widow mother of the deceased Ashoke Kumar Mazumdar as private respondent in this case.

Mr. Mookerjee, 1d. counsel appears on behalf of the private respondent Ms. Kamala Mazumdar today by filing vakalatnama.

Mr. De 1d. counsel is also present on behalf of the official respondents.

2. In view of the said directions of the Hon'ble High Court in the order dated 26.11.98 the prayer of the applicant is allowed and Smt. Kamala Mazumdar is added as Pvt. respdt.

No. 4 in the O.A. 1d. counsel for the applicant is given contd...2

liberty to amend the cause title of the O.A. and pvt. respdt. is directed to file reply within 15 days from the date of receipt of the application from the applicant. Thereby the M.A. is disposed of and the O.A. will come up for hearing on 10.03.99.

3. No order is passed as to costs.


(D. PURKAYASTHA)
MEMBER(J)

S. M.